

12

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 178/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2018**

Name of the Company: Small Industries Development Bank of India.
V/s.
ALPS Leisure Holidays Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Vishal J. Dave	Adv	Petitioner	
2.	SUNIL BHAVSAR I/B. SANDEEP BHATT	Advocate	Respondent	

ORDER

Learned Advocate Mr. Vishal Dave present for Financial Creditor/Petitioner.
Learned Advocate Mr. Sunil Bhavsar i/b Learned Advocate Mr. Sandeep Bhatt
present for Respondent.

Both sides counsel represented that they will file a purshis along with settlement
terms within two weeks.

List the matter on 28.02.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 9th day of February, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL